

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 792 of 2004

Jabalpur, this the 22nd day of September, 2004

Hon'ble Mr. Madan Mohan, Judicial Member

Mrs. Rita Kumar
W/o Mr. Ajay Kumar
Aged about 56 years,
T.G.T. (Social Studies),
Kendriya Vidyalaya,
Khandwa M.P.)

APPLICANT

(By Advocate - Shri M.Sharma)

VERSUS

1. Kendriya Vidyalaya Sangathan,
19, Institutional Area
Shaheed Jeet Singh Marg,
New Delhi.
Through it's Commissioner,
2. Assistant Commissioner,
Kendriya Vidyalaya Sangathan,
Regional Officer,
Opposite Central India Flour Mill,
Bhopal.
3. The Principal,
Kendriya Vidyalaya Sangathan,
Khandwa (M.P.)

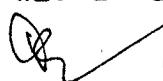
RESPONDENTS

O R D E R (ORAL)

By filing this OA, the applicant has sought the following main reliefs:-

- "ii) Direct the respondents to release the salary from 2.8.2000 to 28.1.2001 alongwith 12% interest p.a
- iii) Direct the respondents to make an audit and release the entire TA & DA bill alongwith appropriate date of interest as arisen due to Annexure A/1 to A/5
- The brief facts of the case are that the applicant is a Trained Graduate Teacher (Social Studies) and is presently working with the respondent no.3. She assails the impugned action of the respondents to release the salary for the period from 2.8.2000 to 28.1.2001 by treating the period as on duty. The applicant represented her grievances before the competent authority but to no avail. Hence, the Original Application.

3. Heard the learned counsel for the applicant. He submitted that he will be satisfied if the respondents are directed to consider her claim within a stipulated period and



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she also requested that the present OA may be treated as her representation in this regard and the respondents may consider it. Accordingly, the applicant is directed to send a copy of this petition to the respondents within a period of one week from the date of receipt of a copy of this order and the respondents will treat the same as a representation of the applicant and will consider and decide the same strictly in accordance with the audit rules and by laws, as this matter relates to TA and DA etcetra, within a period of two weeks from the date of receipt of such representation/petition.

4. Accordingly the OA stands disposed of at the admission stage itself.

(Madan Mohan)
Judicial Member

पृष्ठांकन संग ओ/न्हा.....जबलपुर, दि.....
 प लिखियि अब ले लितः—

(1) सचिव, उपा. न्यायालय, जबलपुर
 (2) आदेशक श्री/श्रीमती/कु.....वे काउंसल
 (3) प्रत्यक्षी श्री/श्रीमती/कु.....वे काउंसल
 (4) कांगड़ा श्री/प्रभा, जबलपुर काउंसल
 मंवना एवं आवश्यक कार्यकारी देव

M. Sharif/मारु

Issued
On 20.10.09
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